

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF SALELINK ECOM PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SALELINK ECOM PRIVATE LIMITED
2. Date of incorporation of corporate debtor	June 18, 2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2016PTC282578
5. Address of the registered office and principal office (if any) of corporate debtor	37, 3rd floor, plot No- 115/117, Trinity chambers Bora Bazar Street, Fort Mumbai Mumbai city MH 400001 IN
6. Date of closure of Insolvency Resolution Process.	January 12, 2023
7. Liquidation commencement date of corporate debtor	January 13, 2023 (Order received on January 27, 2023)
8. Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Kamal Kishore Gurnani Registration No: IBBI/PA-001/IP/P-01463/2018-2019/12338
9. Address and e-mail of the liquidator, as registered with the Board	Address: Fat No. 402, Building No. 23E, Palazzo CHS Ltd., Mahada housing society, Powai, Mumbai-400076 Email Id: kamalgurnaniip@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: Renaissance Insolvency Resolution Professionals Pvt Ltd., 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai-400093 Email Id: liq.sepl@nirp.co.in
11. Last date for submission of claims	February 26, 2023
Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Salelink Ecom Private Limited on January 13, 2023. However, the Copy of the order dated January 13, 2023 was received on January 27, 2023. The stakeholders of Salelink Ecom Private Limited are hereby called upon to submit their claims with proof on or before February 26, 2023 to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. [In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.] Sd/- Kamal Kishore Gurnani Date : January 29, 2023 Liquidator of SALELINK ECOM PRIVATE LIMITED Place: Mumbai Reg No.: IBBI/PA-001/IP/P-01463/2018-2019/12338	